

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR  
OA 580/2003

DATE OF ORDER: 19.12.2003

Raghuvir Singh Panwar son of Shri Shankar Singh Panwar, aged about 46 years, resident of Village and Post Nadbai, District Chittor, last employed on the post of Sepoy in Central Bureau of Narcotics, Office of the Deputy Narcotics Commissioner, Mahaveer Nagar-I, Jhalawar Road, Kota.

.... Applicant

VERSUS

1. Union of India through its Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. Commissioner, Central Bureau of Narcotics, 19, Mall Morar, Gwalior, Madhya Pradesh.
3. Deputy Narcotics Commissioner, Central Bureau of Narcotics, Mahaveer Nagar-I, Jhalawar Road, Kota.

.... Respondents

Mr. Shiv Kumar, Counsel for the applicant.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, "ember (Administrative)

ORDER (ORAL)

The applicant while working as Sepoy was issued a charge-sheet dated 2.3.2002 (Annexure A/1) which culminated into/of the order being compulsory retirement vide order dated 30.5.2002 (Annexure A/2). Against this order, the applicant filed a statutory appeal dated 14.6.2002 (Annexure A/3).

2. The grievance of the applicant is that the Appellate Authority has not decided the appeal and the same is still pending. He has argued that he will be satisfied at this stage if direction is given to the Appellate Authority to dispose of the appeal of the applicant dated 14.6.2002 (Annexure A/3) by reasoned and speaking order.

3. In view of the submission made by the learned counsel for the applicant, we are of the view that the appeal filed by the

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applicant is required to be decided by the Appellate Authority. Accordingly, Respondent No. 2 is directed to decide the appeal of the applicant dated 14.6.2002 (Annexure A/3) by a speaking and reasoned order within a period of two months from the date of receipt of the copy of the order. Needless to say that if the applicant is aggrieved by the appellate order, he will be at liberty to agitate the matter further in accordance with law.

4. With these observations, the OA is disposed of at the admission stage.\*

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(A.K. BHANDARI)  
MEMBER (A)

*M.L.C.*  
(M.L. CHAUHAN)  
MEMBER (J)